[Shri Naldurgkar]

for leave of appeal to the Supreme Court It is going to be a permanent statute and my amendment seeks to remedy that defect It does not do any harm also

Shri A. K. Sen: It is not necessary If this Bill came before this House first, I would not have minded even accepting this amendment but now if it is accepted, it will have to go to the other House We cannot do it this session So, I would request the hon Member to withdraw this amendment as it is not necessary The Government feels that within sixty days, it can act

Mr Deputy-Speaker. Is the hon Member pressing his amendment?

Shri Naldurgkar: No Sir

The amendment was, by leave, withdrawn

Mr Deputy-Speaker The question is

"That clause 2 stand part of the Bill"

The motion was adopted

Clause 2 was added to the Bill

Mr Deputy-Speaker The question is

"That clause 1 the Enacting Formula and the Title stand part of the Bill"

The motion was adopted

Clause 1, the Enacting Formula and the Title were added to the Bill

Shri A. K Sen: Sir, I beg to move

"That the Bill be passed"

Mr Deputy-Speaker: The question is:

"That the Bill be passed"

The motion was adopted.

13·22 hrs

MOTION *RE* REPORT OF COMMISSIONER FOR LINGUISTIC MINORITIES—*contd*

Mr. Deputy-Speaker: The House will now take up further consideration of the following motion moved by Shri B N Datar on the 8th September, 1959 namely —

> That this House takes note of the Report of the Commissioner for Linguistic Minorities for the period 30th July, 1957 to 31st July, 1958, laid on the Table of the House on the 8th May, 1959"

There is also further consideration of the amendments that have been moved

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir may I know how much time is left?

Mr Deputy Speaker. The time now available is 1 hour and 35 minutes, that means we will go up to 3 00

Shri Supakar. When will the hon Minister be called?

Mr Deputy-Speaker He will conclude by 3 00

Shri Supakar. When will he begin?

Mr. Deputy-Speaker. That will be known just now

Shri Datar: Sir, at about 2 30 I shall begin to reply

Mr. Deputy-Speaker: All right.

Some Hon Members rose—

Mr. Deputy-Speaker: Shri D C. Sharma—Hon Members shall be brief now.

Shri D. C Sharma (Gurdaspur): Sir, my normal unit of time is 45 minutes in a class room I shall be in your hands.

An Hon. Member: This is no class room.

11·23 hrs.

[SHRI C. R. PATTABHI RAMAN in the Chair]

Shri D. C. Sharma: Sir, I welcome the appointment of the Commissioner for linguistic minorities. I also welcome the publication of the report of the Commissioner for linguistic minorities. I am glad that the problem of linguistic minorities has been placed at par with the problem of Scheduled Castes, Scheduled Tribes and others. It means that this problem has been looked upon as a problem of social urgency.

But, Sir, I do not understand why political considerations should have been imported into the discussion on this report. As I look at the amended part of the Constitution which refers to this report, I find that it deals with disabilities so far as education is concerned, so far as employment is concerned, so far as culture is is concerned, so far as all those things are concerned which can be classified as non-political matters. But while we have been discussing this report we have tried to create an impression that the problem of minorities in our country is a very great problem fraught with political consequences, fraught with political disasters, fraught with political disabilities.

Now, while the order for the formation of this office and submission of the report was issued it was said that nothing would be done which is going to jeopardise the unity and integrity of this country. Therefore, I feel that everything that is going to be said about this report and all the matters that are going to be dealt with by the Commissioner for linguistic minorities are subject to that overriding condition. That thing is very very vital, and it is a pity that while discussing this report we have been trying to say that this report deals with problems which can lead to oppression and things of that kind. I know one hon. Member went so far as to use the word "genocide". I am very unhappy about it.

I feel that we should look at this report from its proper perspective. The proper angle is this. In the first place, so far as sizable linguistic minorities are concerned and so far as administrative conveniences and administrative exigencies require, we should try to eliminate them. That is to say, a linguistic minority, if it is in conformity with administrative efforts and if it is also not going to change the map of a particular State very much, should be transferred to that area to which it properly belongs. I think this is the only solution, the only worthwhile way of solving this problem. If that is done, the trouble between Bombay and Mysore, the trouble between Bihar and Bengal, the trouble between Bihar and Orissa. . . . .

Shri Achar (Mangalore): Mysore and Kerala.

Shri D. C. Sharma: All these troubles would automatically disappear. I say this, in view of the fact that the problem of linguistic minorities is being approached from a highly agitational point of view and since it is liable to flare up in all kinds of ways, we must find a long range solution of this problem. The long-range solution is this, that we should try to so adjust the boundaries of our States that these linguistic minorities go over to those States where the majorities are to be found.

The second thing that I want to say is this, that our Government has developed an undue affection for retired persons. I have nothing to say against the retired persons, but I do not understand why in every department of our administrative activity we are showing excessive attachment to these retired officers. For instance,

I find that the Commissioner for linguistic minorities is a retired High Court Judge. I have nothing to say against him I say that he is one of the most eminent Judges I bow my head in respect to him I feel convinced about his learning, scholarship, integrity and everything But I as speaking about the policy of our Government of India, and it is this, that people who have earned their well-earned rest, people who have earned their goodly pension, people who have put in the normal years of service and people who should be doing something for the other world are brought back into fields of great activity

Well, there may be some justification for bringing these persons to these fields, I do not deny it But, Sir, the problem of linguistic minorities is not a problem of adjudication, the problem of linguistic minorities is a problem which does not require an armchair approach but it is a problem which requires a field-work approach You cannot expect a retired person, whether he is a Governor or a Judge or anybody else to bring that dynamic approach to bear on this problem, which is necessary for solving this problem We want a younger person for this We want a person who is more dynamic and more active for this kind of work But you get hold of a person who looks upon this job from the right angle but who is not physically so active as to tour all the States and do all the work At the same time, I would tell the Home Minister that you are handicapping this gentleman Why? Because you do not give him proper implementation machinery You do not give him a sufficient number of supervisors, inspectors and investigators You do not give him the right number of those persons who would deliver the goods. Therefore, on the one hand, you take a retired gentleman for this work, and, on the other hand, you give him what I may call a kind of camp office equipment, a kind of skeleton equipment, and you want him to deal with a problem which is a permanent human problem and a problem which is going to be seized upon by persons who do not like this Government in all kinds of ways. Therefore, I would say that this officer should have been given much more assistance in the matter of inspectors, etc, than has been given.

Now, what has happened? A questionnaire was issued Very good. We are living in a world of questionnaires and surveys I think it is good. But the psychological resistance of the States was not overcome properly Some States do not cooperate It is because our States generally do not want anybody else to meddle with their affairs. They think that the Government of India officials are poking their noses into their affairs So, the resistance that was set up by some States was not overcome Therefore, there was delay.

When we read the preface to this report, we find that it makes a very sorry reading It talks not only about the delays that have occurred but about the committees which have been formed A South India Committee has been formed but it has not given its report All that has been done so far as the Commissioner for Linguistic Minorities is concerned is this. This gentleman has been asked to do his work, tied hand and foot. He is asked to do his work in a way which does not make for the speedy solution of these problems or which does not make for the redress of grievances I do not want to go into all the grievances

Even though this is the first report of its kind, even though we expect better reports in the years to come, I would say that the problem of Urdu has remained as it was What has been done for Urdu? You create an officer and you do not give him powers to achieve anything effective. Urdu remains as it was before Urdu has not been given its proper place in the linguistic map of India, in the linguistic maps of our States. Why has it not been done? I tell you it is a sore question in respect of some of

[Shri D. C. Sharma]

our countrymen. I do not talk in terms of Hindus and Muslims. It is a question which makes many of us unhappy.

Now, you take my State of Punjab. It is a very progressive State. I am very happy to belong to that State But in Punjab I find that two language formulae are working.

Shri Prakash Vir Shastri (Gurgaon): Three

Shri D. C. Sharma: My friend over there says three. It is a question of arithmetic He knows arithmetic much more than I do. Therefore, I stick to two. I was saying that two formulae are working in Punjab. One is the well-known Sachar formula which applies to the East Punjab State as they existed at one time The other is the PEPSU Formula which applies to what was PEPSU at one time. There is now an amalgamation of States. Administrative services are being amalgamated. All along the line we are having one cadre of administrative services We are having one jurisdiction in all matters of administration over the erstwhile PEPSU State and the erstwhile East Punjab States. But this old relic of PEPSU like the old fort of Delhi is allowed to live so that the people should remember that there was once a State called PEPSU! I do not want to enter into linguistic controversies Let me make it very clear. I want to tell the Home Minister very clearly that I do not want to enter into linguistic disputes. But I submit very respectfully that linguistic harmony is the basis of all kinds of harmony in any State or in any country. If you introduce linguistic disharmony, you have to reap the consequences. Therefore, I would submit that this PEPSU formula which is a kind of watertight formula—a man who belongs to the Punjabi region should study only Punjabi and a man who belongs to the Hindi region should study only Hindi—should have been done away with. But it has not been done away with.

The hon. Home Minister made a statement the other day about the Sachar formula. Some deputations have been going to meet the Governor and were going to various places contradicting what he has said I am not supporting those deputationists. What I mean to say is that the linguistic controversies are there in our country and there are some persons out to make much of them. So, I think such things should be done away with. There are my friends, the Meos, in the Gurgaon district I think we must do justice to them also

What is Punjab? Punjab is not only the home of the Punjabi Punjab is not only the home of Hindi. Punjab is also the home of Urdu Therefore, I submit that the Commissioner should have thrown some light on this vexed problem, on this ever-recurring problem, on this highly controversial problem, on this problem which has been the source of a lack of harmony in my State for some time But nothing has been done

The Commissioner was asked to deal with residental qualifications and other safeguards The whole debate on the floor of the House dwelt on the linguistic minorities and the border disputes So far as the services and other safeguards are concerned, I can assure you that the linguistic minorities are not having their share in the States. I say this with due sense of responsibility. They are not having their proper share in the service. I am not talking about one State or the other in particular. Some of my friends may be feeling that I am not saying anything about Punjab in particular. I am not saying anything about my State.

Ch. Kanbir Singh (Rohtak): Why is the hon. Member afraid?

Shri D. C. Sharma: I am afraid of both of you—Hariana as well as you! I am afraid of them in the healthy sense of the word. I am not only talking of the linguistic minorities in Punjab; I am talking of the overall picture of India. I can assure you that they are not having a proper and fair deal so far as the services are concerned. I would ask the hon. Home Minister to place on the Table of the House the figures showing how many of them have been employed in the services.

So, I would say that this report is a sketchy and inadequate report. It does not give us the schemes about what is going to be done in future. If the other reports are also going to be along the same lines, I am afraid the Commissioner for Linguistic Minorities will not be properly employed. I would, therefore, submit that all these things should be dealt with in this report more carefully and more adequately and more satisfactorily. The Government of India has done a great thing in appointing this Commissioner. I think it should make us feel proud, because I do not think there is any other country which has done a thing of this kind. This shows how our Government is careful about the rights of minorities. But appointment is one thing and satisfactory work is another thing. I hope we will get more satisfactory work from this Commissioner and all the necessary machinery will be set up to resolve the problems regarding education, school, mother tongue, services and culture, problems that concern the minorities.

Shri Achar: Mr. Chairman, at the outset, I would like to refer to a linguistic minority in my State of Mysore. (*Interruptions*). I do not want to enter into that controversy which my Maharashtrian friends have raised. I would like to keep out of that controversy, because I feel in this discussion we are concerned with the report dealing with linguistic minorities; we are not discussing the boundary question here. Of course, we have our own problems with regard to that, both in the north, south and east. So far as Mysore is concerned, we have border problems in all the directions except in the west, where we happen to have the sea. It is said that so far as Karnatak is concerned, there has been aggression from all sides except for the kindness of the Arabian Sea. As I said, I do not want today to enter into that controversy. I am dealing with another problem, with which I am vitally concerned.

Taking the total population as a whole, in South Kanara district, we have got people who are talking a language which probably many of the Members of this House may not have heard of. It is called Tulu. The population of the district is about 13½ lakhs. Out of that, nearly 8 to 9 lakhs are people who talk Tulu. Of course everybody is aware of the four Dravidian languages: Telugu, Tamil, Kannada and Malayalam. But we must remember that the Dravidian languages are not four, but five: पञ्चद्रविड The fifth language is Tulu.

Mr Chairman: Is that a written language?

Shri Achar: It has got its own script, though it may not have developed. It may not have much literature, but all the same, we must remember one thing. You are pleased to ask me that question, but it rather embarrasses me. It looks as if everybody seems to be prejudiced against that language. It is asked, is it a written language? Should every language be a written language and also be a language with much literature?

The other day I was reading about the treatment given to the several languages in Soviet Russia in an article. There are a good number of languages and dialects in Russia. I read in that article that they have developed even those languages

[Shri Achar]

which have no script and no literature. In the same way, so far as the people who talk Tulu is concerned, they have a very well developed language. In fact, experts in language matters and philologists have said that Tulu is one of the very developed languages. It is a very expressive language and it is the language of about 8 to 10 lakhs of people.

Unfortunately this area has been under the domination of some kingdom or other and this language is not used even as a medium of instruction. We have adopted Kannada and I am not saying anything against that. Kannada has been the medium of instruction and it is also used for administrative purposes. But all the same, I think that something must be done to develop this language. Tulu has its own way of expression and a culture of its own In fact, there was a movement, when different linguistic States were being formed, and there were some people who advocated that there must be a separate Tulu State for 10 lakhs. It is unreasonble and I am not supporting anything of that kind; it is not practical. If I say that, people like Shri Khadilkar will say, it is linguistic fanaticism. I do not know exactly how he exhibited his feelings when he spoke about Belgaum. But all the same, I will not go to that extent. I am only submitting this for the consideration of the hon. Minister as well as the Commissioner for Linguistic Minorities. I would request them to consider this aspect of the question and see what could be done to help to improve that language. For instance, there may be a radio centre and things like that to develop Tulu.

Whenever election or anything like that comes, everybody who wants the people to understand things gives a lecture in Tulu. But for other purposes, Kannada or some other language is used. This aspect of the question that Tulu is a language of about 10 lakhs of people must also be investigated. If I have understood correctly article 350B of the Constitution, it is not merely to correspond with the different States, get their views, analyse them and submit reports. Article 350B says:

> "It shall be the duty of the Special Officer to investigate all matters relating to the safeguards provided for linguistic minorities.. " etc.

I am not reading the entire article, because the main purpose is so clear. One of the main purposes is to investigate the difficulties. This is the first point that I wanted to submit to this House, the Home Minister and to that officer, a highly respected gentleman, Shri Mullick, who comes from Allahabad.

The other point raised by the speaker who preceded me, Shri Sharma, was something about retired servants. I do not agree with that. It is really good thing that the Government have been able to find such an eminent jurist and a very capable man to take up this office. But, as far as the office of the Commissioner is concerned, I have to make one submission. The Office of the Commissioner must be in the middle of the country I would submit that Allahabad is rather far away, so far as south India is concerned. So, if Nagpur is suggested for that office, I would certainly support it, especially at a time when we hear news about Maharashtra and Gujarat being separated and separate Vidarbha being not formed. Now there is a feeling that Nagpur is being neglected. So, to protect the interests of the minorities Nagpur would be the right place. So, I would suggest that the Office of the Commissioner for Liguistic Minorities should be in a central place, not in a place like Allahabad.

Then, I would like to say a few words about the way in which this problem has been dealt with. Some hon. Members have stated that the

problem of linguistic minorities has arisen after the re-organisation of States I beg to disagree entirely from that point of view This problem was there from the very beginning In fact, when the British cut this India into sereval States, the problem was there For example, take South Kanara It was a minority group in Madras State. In fact, most of the Kannada-speaking people were minorities in other States. In Bombay they formed a minority and in Hyderabad they formed a minority Except in the small feudal State of Mysore the Kannada-speaking people were in a minority. I distinctly remember that the Dhar Committee, which was appointed for the purpose of going into the question whether the Kannada-speaking people could be united into a State, reported that the Kannada-speaking people have suffered everywhere They have suffered in the State of Madras, they have suffered in Bombay and Hyderabad, because they formed a minority everywhere. Now a Kannada State has been formed though many of the Kannada-speaking areas are still in other States We find that our problem has not yet been solved For example, we find a portion of the Kannada area in Kerala The former Kasargode taluk at least a portion of it, must go to the Mysore State That has been conceded even by the Communist party The President of the Malabar Congress Committee has also conceded it I may state here that the problem was there even before the re-organisation of States Now after the re-organisations of States, it is still there Though to a considerable extent the problem of the minorities has been tackled by the re-organisation, I do not agree with the view that the problem has been completely solved Nor do I agree with the view that once re organisation is made and boundaries settled the problem would disappear I do not think so.

There are bilingual areas. Even if these problems are tackled and some solution arrived at, the problem would still remain. So, I do not agree with the view that the problem would go entirely. But if these problems are properly tackled and a good many areas are integrated in a way whereby most of the people go into the area of the language they are speaking, the difficulties can be lessened For example, if Kasargode taluk is merged with Mysore State, the difficulties of the Kannada-speaking people there can be mitigated In regard to the Bombay-Mysore boundary also, it is the same thing In Sholapur district the Kannada speaking area must go to Mysore Similarly, some portion of Belgaum has got a predominantly Maharashtrian population. That should go to Maharastra State or Bombay State. That is possible and that will certainly make things easier But the problem will still be there to a lesser extent. So, the Commissioner will have to continue and he will have to do his duties.

When I look into the report I find that the problem is not dealt with as speedily as it ought to be. Though the problem is there since the commencement of the Constitution itself —article 29 specifically refers to it— nothing was done till 1956. The Seventh Amendment to the Constitution was passed only in 1956 and the States Re-organisation Act came into force on the 1st of November, 1957. Even though the Act came into force on 1st November, no minority officer was even appointed till July ext year—a delay of nearly nine months. That shows how the problem has been neglected by Government What I am saying is that the problem was there from the time of the very commencement of the Constitution. So, something should have been done in 1950 or 1951. But nothing was done Even after the passing of the States Re-organisation Act. nothing was done for nine months. This shows that the problem has not been treated seriously

More than that, what we find is that the officer is not doing what he is expected to do under the relevant

[Shri Achar]

section What has he done? He has written to Several State Governments after some complaints were received He got replies from some of them and he had no replies to some others That does not seem to give a very good account of his work He has to go to the States, investigate and find out what the difficulties of the minorities are, but no efforts seem to have been made in that direction I can mention from my own experience some of the grievances Of course, he deals with some of them On a former occasion also I dealt with the grievances and difficulties that the people are feeling in Kasargode taluk Most of them are mentioned in the report Here I will read only one portion from the report On page 23 it is stated

"On behalf of the Kannada speaking people a complaint was received about the change made in the railway signboards from Kannada into Malayalam The complaint has been brought to the notice of the Railway Board for necessary action It was also pointed out that forms used in courts and other offices are in Malayalam whereas the medium of instruction in almost all the schools to the north of Chandragiri river is Kannada, that clerks employed in the offices have no knowledge of Kannada and the villagers are therefore, put to great difficulties, that Gram Sevaks and other officials appointed in Manjeswar Block of Community Development do not know Kannada,

"that Inspecting Officers appointed for schools where the medium of instruction is Kannada do not know Kannada, that Government notifications are not published in Kannada newspapers; that Kannada translation of Land Reforms Bill of Kerala Government has not been published ..." etc

Therefore I only submit that the Minority Officer should investigate into these matters and not merely be a recording officer

14 hrs.

श्री प्रकाशवीर शास्त्री सभापति महोदय, अब से कुछ समय पहले इस सदन में भाषा के सम्बन्ध में दो समितियों की रिपोर्ट पर चर्चा चली है। एक तो संसदीय भाषा समिति की रिपोर्ट पर चर्चा हुई और दूसरी यह अल्पसंख्यक भाषा समिति की रिपोर्ट पर चर्चा चल रही है। सौभाग्य से या दुर्भाग्य से दोनों में ही लगभग उस पंजाब की कुछ न कुछ चर्चा आई है, जिस पंजाब का कि मैं यहां प्रतिनिधित्व करता हूं। वह चर्चा आनी स्वाभाविक भी थी। पंजाब भी भारतवर्ष का एक प्रान्त है और एक ऐसा गौरवपूर्ण प्रान्त है कि भारत की स्वाधीनता प्राप्ति के इतिहास में पंजाब का एक बहुत बड़ा और श्रेयस्कर स्थान रहा है। परन्तु जहां पर पंजाब का अतीत इतना गौरवशाली रहा वहां कई कारणों से उस का वर्तमान धीरे धीरे कुछ धुंधला होता चला जा रहा है। कुछ तो पंजाब की कमर विभाजन ने तोड़ दी थी और रही सही कमर पंजाब में अब कुछ इस प्रकार के राजनीतिक अखाड़े बाज लोगों ने तोड़ी कि जो पंजाब की शान्ति और पंजाब के अमन का भाषा का आधार बना कर इस प्रकार का वातावरण बना रहे हैं कि जिस से पंजाब की स्थिति न केवल पंजाब के लिये अपितु सारे भारतवर्ष के लिये धीरे धीरे चिन्ता का विषय बनती जा रही है।

भाषा के आधार पर इस समय पंजाब में लगभग तीन फार्मूले या तीन योजनायें चल रही हैं। पहली पंजाब के अन्दर वह योजना चल रही है जिस को सच्चर फार्मूला कह कर पुकारा जाता है, दूसरे पंजाब के अन्दर वह योजना चल रही है कि जिस को पैप्सू फार्मूला कह कर पुकारा जाता है और एक अभी नई योजना चालू हुई है कुछ समय से जिस को क्षेत्रीय योजना या रीजनल फार्मूला कह कर पुकारा जाता है। दुर्भाग्य कुछ पंजाब वासियों का ऐसा है कि वहां की समस्या

के सम्बन्ध में भारवर्ष में कुछ भूलें चल रही हैं। समझा ऐसा जाता है कि जैसे महाराष्ट्र के लोगों की भाषा मराठी है, बंगाल के लोगों की भाषा बंगला है, तामिलनाड के लोगों की भाषा तामिल है, गुजरात वालों की भाषा गुजराती है इसी तरह से पंजाब की भाषा भी पंजाबी होनी चाहिये। यह भी कहा जाता है कि हिन्दी के समर्थक क्यों पंजाब के अन्दर व्यर्थ का एक आन्दोलन पैदा कर रहे हैं और क्यों पंजाब के वातावरण को क्षुब्ध करने का प्रयत्न कर रहे हैं। इस प्रकार की एक साधारण सी चर्चा है जो हर व्यक्ति के मस्तिष्क को आन्दोलित करती है। लेकिन मैं निवेदन करना चाहता हूं कि पंजाब की समस्या बंगाल, महाराष्ट्र, गुजरात, तामिलनाड और कर्नाटक से सर्वथा भिन्न है। पंजाब की क्या स्थिति है ?

पहले तो मैं पंजाब की जनसंख्या के सम्बन्ध में कुछ निवेदन करना चाहता हूं। इस समय पंजाब की पूरी जनसंख्या लगभग १ करोड़ ६१ लाख की है। इस १ करोड़ ६१ लाख में पंजाब के अन्दर दो क्षेत्र माने गये हैं, एक हिन्दी क्षेत्र और दूसरा पंजाबी क्षेत्र। इन क्षेत्रों का गठनेका आधार यह हुआ कि जिस समय सीमा निर्धारण कमिशन ने सारे देश का भ्रमण किया तो भ्रमण करने के पश्चात् जहां उस ने अपनी सम्मति दी कि किसी भाषा भाषी एक राज्य में क्या कुछ होना चाहिये वहां यह भी कहा —

> "जिस राज्य में समस्त आबादी का ७० प्रतिशत वा उस से अधिक भाग एक भाषा समुदाय वाला हो केवल वही राज्य ही एक भाषा भाषी राज्य स्वीकार किया जाना चाहिये जहां कि अल्पसंख्यक आबादी पर्याप्त अर्थात् ३० प्रतिशत वा उस से अधिक हो वह राज्य द्विभाषी माना जाना चाहिये।"

इस आधार पर पंजाब द्विभाषी राज्य माना गया। लेकिन पंजाब की स्थिति, इस प्रकार की है कि पंजाब के जो दो क्षेत्र बनाये गये हैं हिन्दी और पंजाबी क्षेत्र, उस में हिन्दी क्षेत्र की जो कुल जनसंख्या है वह ५७ लाख ७० हजार ८३८ है और इस में से ५५ लाख ४५ हजार १३० व्यक्ति हिन्दी भाषा भाषी हैं और केवल २ लाख ३२ हजार ७०८ व्यक्ति पंजाबी भाषा भाषी हैं। इसी तरह से जिस को पंजाबी क्षेत्र माना गया है उस की कुल जनसंख्या ७९ लाख ६५ हजार ०५४ है जिस के अन्दर ३४ लाख ७१ हजार ५५२ व्यक्ति तो हिन्दी भाषा भाषी हैं और ४४ लाख ९३ हजार ५०२ पंजाबी भाषा भाषी हैं।

श्री अजित सिंह सरहदी (लुधियाना) : ये फिगर्स आप कहां से पढ़ रहे हैं।

श्री प्रकाश वीर शास्त्री : विश्वस्त रिपोर्ट के आधार पर मैं बता रहा हूं।

इस को अगर मैं दूसरे शब्दों में और व्याख्या के साथ कहूं तो तो यों कह सकता हूं कि उपरोक्त आकड़ों के आधार पर हिन्दी क्षेत्र में ९६ प्रतिशत लोग हिन्दी भाषा समुदाय में और ४ प्रतिशत से कम लोग पंजाबी भाषा समुदाय में आते हैं जब कि पंजाबी क्षेत्र में पंजाबी भाषा समुदाय की संख्या ५७ प्रतिशत के लगभग और हिन्दी भाषा समुदाय की ४२ प्रतिशत के लगभग है ऐसी स्थिति में जैसा कि सीमा निर्धारण समिति ने अपनी सम्मति दी है उस आधार पर पंजाब का पंजाबी क्षेत्र द्विभाषी क्षेत्र बन जाता है क्योंकि वहां पर हिन्दी बोलने वालों की संख्या ४२ प्रतिशत के लगभग बैठती है।

अब इस फार्मूले के विपरीत अल्प संख्यक भाषा समिति के प्रतिवेदन को देख कर के मुझे बहुत कष्ट हुआ है कि उन्होंने केवल पंजाब

[श्री प्रकाश वीर शास्त्री]

के सेक्रेटरी ने जो उन को पत्र लिखा है, उसी के आधार पर अपनी सम्मति इस पुस्तिका के अन्दर दे दी है और अपनी ओर से किसी प्रकार की कोई बात जानने की पजाब के अल्पसख्यको की भाषा के सम्बन्ध मे प्रयत्न नही किया है। उस मे उन्हो ने यह लिखा है कि पजाब के अन्दर जो फार्मूला चलता है वह पैप्सू फार्मूले और सच्चर फार्मूले के अनुसार चलता है जिन को कि सर्वसम्मति से स्वीकार किया गया है। यह चीज पढ कर मुझे और बडा आश्चर्य हुआ और इस चीज को सुन कर इस सदन को और इस सदन के बाहर लोगो को भी अगर यह बात बतलाई जाये तो आश्चर्य हुए बगैर नही रहेगा। सर्वसम्मति से कैसे स्वीकार हुआ किस ने स्वीकार किया कब किया

पंडित ठाकुर दास भार्गव : कभी एक्सेप्ट नही हुआ, न इस हाउस मे और न ही पजाब मे।

श्री प्रकाश वीर शास्त्री : सब से आश्चर्य की बात यह है कि सर्वसम्मत शब्द के अतिरिक्त भी अल्पसख्यक भाषा समिति ने जो अपना प्रतिवेदन दिया है इस मे उन्हो ने यह भी लिखा है कि पजाब की जो क्षेत्रीय योजना है, रीजनल फार्मूला है, उस को ससद् की स्वीकृति प्राप्त है। यह जान कर मुझे महान आश्चर्य हुआ कि ससद् की स्वीकृति इस रीजनल फार्मूले को कब प्राप्त हुई

पंडित ठाकुर दास भार्गव : ससद ने कभी रीजनल फार्मूले को पास नही किया।

चौ० रणवीर सिंह : यह स्टेट्स रिआर्गेनाइजेशन एक्ट का पार्ट है और उस एक्ट को ससद ने स्वीकार किया था।

पंडित ठाकुर दास भार्गव : उस का यह पार्ट नही है।

श्री प्रकाश वीर शास्त्री ऐसा हुआ कि जिस समय यह रीजनल फार्मूले का ड्राफ्ट सदन के अन्दर आया तो उस के पश्चात् दो सशोधन इस पर रखे गये। एक सशोधन तो पडित ठाकुर दास भार्गव जी की ओर से रखा गया और दूसरा सरदार बहादुर सिंह जी की तरफ से रखा गया। पडित ठाकुर दास भार्गवजी की तरफ से यह सशोधन रखा गया कि इस फार्मूले मे से भाषा सम्बन्धी दोनो धाराओ को हटा कर उस को इवे शैड्यूल का अग बना लिया जाये और इस तरह से यह एक एक्ट का रूप धारण कर ले। सरदार बहादुर सिंह जी की तरफ से यह सशोधन रखा गया कि इन दोनो धाराओ के सहित इस को इवे शैड्यूल मे शामिल कर लिया जाये और फिर इस को एक एक्ट का रूप दिया जाये। दोनो मे से कोई भी सशोधन स्वीकृत नही हुआ। उसके पश्चात संसद् में न किसी प्रकार की चर्चा हुई और न किसी प्रकार से इसकी पुष्टि हुई। ऐसी सूरत मे किस तरह से ससद् को स्वीकृति इसको प्राप्त हुई मै नही समझ पाया। मै यह भी नही समझ सका कि पजाब गवर्नमेंट के सैक्रेट्री ने अल्पसख्यक भाषा कमेटी के कमिश्नर को यह पत्र किस आधार पर लिखा कि ससद् की स्वीकृति इसको प्राप्त है।

एक और बात जान कर मुझे आश्चर्य हुआ है। पैप्सू फार्मूले के सम्बन्ध में कहा गया है कि इसके अनुसार दसवी श्रेणी तक पजाबी का पढना अनिवार्य है और उसके सम्बन्ध में यह भी कहा है कि सविधान के अनुच्छेद ३५०(क) में दिये गये निर्देश के विरुद्ध पडता है। जब सविधान के यह विरुद्ध पडता है तो इससे बचने के लिए आगे चल करके इस समिति की रिपोर्ट मे लिखा गया है कि यह समझना जरूरी है कि वह पजाब में क्षेत्रीय समितियों की योजना की रूपरेखा का एक भाग है जो कि क्षेत्रीय फार्मूले के नाम से प्रसिद्ध है और जिसे ससद् ने

स्वीकृत कर लिया है । यह इस प्रकार की बात है कि जिसे ससद् को देखना होगा । वहा पर यह स्वीकृत नही हुआ है, यहा पर इस पर स्वीकृति की मुहर नही लगी इस बात को कमिश्नर महोदय को भी देखना चाहिये था । पजाब के सेक्रेट्री ने इस प्रकार की अल्पसख्यक भाषा समिति के कमिश्नर को रिपोर्ट दी और उन्होने ज्यो की त्यो इसको इसके अन्दर रख दिया । यह ठीक नही था ।

मैं एक बात को और विशेष रूप से यहा रखना चाहता हू । इसको मै यो भी उपस्थित करना चाहता हू क्योकि इसमे सच्चर फार्मुले और पैप्सू फार्मुले दोनो की चर्चा हुई है, इस वास्ते इसमें एक स्थान पर उन्होने यह भी लिखा है कि पजाब की सरकार ने ये दोनो फार्मुले बनाये हैं और इस आधार पर बनाये है कि कांग्रेस वर्किंग कमेटी का इस प्रकार का निश्चय था और उसके साथ साथ केन्द्रीय शिक्षा मत्रालय ने शिक्षा मत्रियो का जो एक सम्मेलन बुलाया था उसमें भी इस प्रकार का निश्चय हुआ था । सभापति महोदय, मै बतलाना चाहता हू कि काग्रेस वर्किंग कमेटी का यह निश्चय नही है और न ही यह शिक्षा मत्रियो का निश्चय है । काग्रेस वर्किंग कमेटी के ५ अगस्त, १९४९ के अधिवेशन का जो निश्चय था उसके शब्द मैं आपको पढ कर सुनाना चाहता हू । उसके शब्द ये हैं —

> "प्राइमरी स्तर पर बच्चे की शिक्षा मातृभाषा के माध्यम से होगी और इसका निश्चय बच्चे के माता पिता या बालक की इच्छा पर निर्भर होगा ।"

ये इतने स्पष्ट शब्द हैं कि इसकी व्याख्या करने की आवश्यकता नही है । मातृभाषा का निर्णय माता पिता करेगे, इसका निर्णय सरकार नही कर सकती है । सरकार किस चीज का निर्णय कर सकती है या करेगी वह सरकारी भाषा का होगा, मातृभाषा का नही । मातृभाषा वह होगी जिसका निर्णय माता पिता करेगे ।

शिक्षा मत्रियो के जिस सम्मेलन की इसमे चर्चा की गई है कि उसके आधार पर पजाब के अन्दर ये फार्मुले बने, उसकी बात अब मैं आपको बतलाना चाहता हू । शिक्षा मत्रियों का सम्मेलन जो कि उसके कुछ ही दिन बाद १९४९ के अन्दर हुआ था, उसके भी शब्द मैं आपका सुनाना चाहता हू । यह निर्णय वहा हुआ था । जूनियर बेसिक स्तर पर शिक्षा का माध्यम बच्चे की मातृभाषा होनी चाहिये और जहा मातृभाषा क्षेत्रीय या राज्य भाषा से भिन्न हो वहा मातृभाषा में बच्चे की शिक्षा की व्यवस्था अवश्य होनी चाहिये ।"

ऐसी स्थिति मे पजाब के उस क्षेत्र मे, जहा सच्चर फार्मुला लागू है और ४२ प्रतिशत लोग यह कहते हैं कि पजाबी केवल हमारी बोली है, पजाबी हमारी भाषा नही है, इस फार्मुले को लादना और पाचवी श्रेणी तक जबर्दस्ती उन को इस प्रकार की भाषा पढाना जिस मे उन के माता पिता की सहमति न हो उन के साथ बहुत अन्याय है ।

मैं अपने वक्तव्य को उपसहार की ओर लाते हुए दो तीन आवश्यक बातो की ओर इस सदन का और विशेष रूप से अल्पसख्यक भाषा समिति के कमिश्नर महोदय का ध्यान आकर्षित कराना चाहता हू, और वह इस नाते से कराना चाहता हू कि वह थोडा सा इस बात को समझे । वह कहते है कि सच्चर फार्मुले से विरोध क्यो है । विरोध इस दृष्टि से है कि पाचवी श्रेणी तक यह कहा जाता है कि मातृभाषा में शिक्षा दी जायेगी । एक ओर वर्किंग कमेटी और शिक्षा मत्रियो के सम्मेलन का निश्चय यह है दूसरी ओर कहा जाता है कि इस को सदन की स्वीकृति प्राप्त है । वह भी स्थिति इस की नही है । दूसरी बात सब से बडी यह है कि भारतवर्ष में इस प्रकार के व्यक्ति अधिक हैं जो चौथी श्रेणी के बाद अपने

[श्री प्रकाश वीर शास्त्री]

बच्चों को शिक्षा नहीं दिला पाते हैं। पांचवीं श्रेणी तक जिस बच्चे को पंजाबी और गुरुमुखी अनिवार्य रूप से पढ़नी पड़ेगी उसके बाद अगर चौथी श्रेणी तक पढ़कर बच्चा अपने घर में बैठता है तो स्थिति यह होगी कि वह बच्चा हिन्दी से सर्वथा अपरिचित रहेगा और जो हिन्दू धर्मग्रंथ हैं जो कि प्राय: हिन्दी में और विशेषतया देवनागरी लिपि में तथा संस्कृत में हैं उन को वह बच्चा जीवन के अन्दर कभी नहीं पढ़ पायेगा। इसलिये मेरी मांग यह है कि पंजाब के इस भाग में जिस के अन्दर ४२ प्रतिशत अल्पसंख्यक माने गये हैं, उन के बच्चों को पूर्ण रूप से अपनी मातृभाषा में पढ़ने का अधिकार मिलना चाहिये। पंजाब की सरकार से और अल्पसंख्यक भाषायी समिति के कमिश्नर महोदय से मेरा निवेदन है कि इस सम्बन्ध में वे शीघ्र कुछ निश्चय लें।

यहां सर्वसम्मति के शब्द का जो उपयोग किया गया है उसे जान कर मुझे यों आश्चर्य हुआ। इस सदन को इस बात का पता है कि सन् १९५७ में पंजाब के अन्दर भाषा के प्रश्न को ले कर एक बड़ा भारी आन्दोलन चला जिस के अन्दर १३ हजार के लगभग आदमी जेलों में गये। १८ आदमी मृत्यु की गोद में जा कर सोये, और ऐसी स्थिति में भी वह कहते हैं कि सर्वसम्मति से यह फार्मुला पंजाब के अन्दर चल रहा है। भाषा के महत्वपूर्ण प्रश्न को ले कर अगर इस तरह से दबाव डालने की कोशिश की जायेगी, या पानी डालने का प्रयत्न किया जायेगा तो मेरा निवेदन है कि पंजाब हमारे भारतवर्ष की सीमा का एक प्रान्त है। सीमा के प्रान्त में इससे भयंकर स्थिति बनेगी और वह संभालनी बड़ी कठिन हो जायेगी।

अन्त में एक चीज कह कर मैं अपना वक्तव्य समाप्त कर दूंगा। इस में एक स्थान पर लिखा गया है कि पंजाब सरकार ने निश्चय किया कि पंजाब क्षेत्र में दोनों भाषाओं में सरकारी परिपत्र प्रकाशित होंगे, जो जिस भाषा में आवेदन पत्र देगा या कोई प्रार्थना पत्र देगा, उसे उस की भाषा में उत्तर दिया जायेगा। लेकिन मैं आपकी जानकारी के लिये यह निवेदन करना चाहता हूं, और सदन के अन्दर चुनौती दे कर कहना चाहता हूं कि यह चीज़ कागजों तक ही सीमित है। पंजाबी क्षेत्र के अन्दर इस का व्यवहारिक रूप कुछ भी नहीं है। अभी पंजाब के अन्दर अक्तूबर में म्यूनिसिपल एलेक्शन होने जा रहे हैं। वहां की चुनाव की लिस्टें या तो अंग्रेजी में हैं या पंजाबी में हैं। हिन्दी में एक भी लिस्ट किसी को नहीं दी गई। इसी तरह से पंजाब क्षेत्र की रीजनल कमेटी है, उस की जितनी रिपोर्टें और सूचनायें आती हैं वह गुरुमुखी और पंजाबी में आती हैं या थोड़ी बहुत अंग्रेजी में आती हैं। हिन्दी का वहां नाम निशान नहीं है। इस प्रकार की स्थिति है। भाषा के सम्बन्ध में जब निर्णय किया गया है और हमारे प्रधान मंत्री पंडित जवाहरलाल नेहरू का जब यह कहना है कि कोई भाषा किसी के ऊपर जबर्दस्ती नहीं ठूंसी जायेगी, किसी एक भाषा को किसी के ऊपर डाला नहीं जा सकता और दूसरी चीज यह कि भाषा के सम्बन्ध में जब वह यह कहते हैं कि भाषा के प्रश्न का भाग शास्त्री निर्णय करेंगे और पंजाब सरकार ने इसी आधार पर एक बहुत बुद्धिमत्ता का काम किया कि दो व्यक्तियों की, जिन में एक सिख है और एक हिन्दू भी था, सद्भावना समिति बनाई। उस ने रिपोर्ट दी है। जब उस रिपोर्ट के आधार पर पंजाब की सरकार पंजाब में वातावरण को शान्त करने जा रही है, ऐसी अवस्था में मेरा निवेदन यह है कि भाषा के प्रश्न को ले कर पंजाब की स्थिति को और बिगाड़ा न जाय। भाषा के प्रश्न को राजनीति के अखाड़ेबाजों के हाथों से ले कर भाषा-शास्त्रियों के हाथों में दे कर पंजाब की भाषा समस्या का समाधान किया जाय।

श्री रामजू (नरसापुर) सभापति महोदय, लिंग्विस्टिक माइनारिटी के ऊपर जितनी चर्चा हुई है वह चर्चा भाषा की माइनारिटी के साथ साथ स्टेट्स के बार्डर की समस्या से भी सम्बन्धित है। इस समस्या के ऊपर सदन में बहुत जोर दिया गया है। लेकिन मेरे ख्याल में यहां श्री आचार जी और एक दूसरे सदस्य ने बताया कि अगर किसी स्टेट के बार्डर पर किसी भाषा के बोलने वालो की मैजारिटी है तो उस को ऐडजस्ट कर देना चाहिये। अगर किसी महाराष्ट्री स्टेट में कन्नड भाषा भाषी ज्यादा हैं तो उस हिस्से को बगल की स्टेट के साथ मिला दिया जाना चाहिये। इस तरह का सजेशन यहां आया। ठीक है, बार्डर के भाषा भाषियो को इस तरह से ऐडजस्ट करने से कुछ सुविधा हो सकती है। लेकिन केवल बार्डर से ही लिंग्विस्टिक माइनारिटीज का ताल्लुक नही है। अभी पजाब के भाई का जो भाषण हुआ उससे मालूम होता है, कई और भाइयो ने भी बतलाया, कि बार्डर के अलावा कई इडस्ट्रियल शहरों में या दूसरे क्षेत्रो मे दूसरी भाषाओ का माइनारिटीज का भी सवाल है। इसलिये इस लिंग्विस्टिक माइनारिटीज की समस्या को हल करने के लिये हमें हमेशा के लिये एक पालिसी तय कर लेनी चाहिये। माइनारिटीज को जितनी गारंटीज कास्टिट्यूशन में दी गई हैं उन के बारे में माइनारिटीज रिपोर्ट में भी बताया गया है। लेकिन हमारे कांस्टिट्यूशन में जो गारेन्टीज दी गई है उन के बारे में हम इस रिपोर्ट में ज्यादा पाने की आशा नही करते हैं। कौन कौन सी स्टेट में उन गारेन्टीज को अमल में लाने के लिये क्या कदम उठाये गये हैं, इस के बारे में हमें कुछ सूचनाओ की जरूरत है, लेकिन इस रिपोर्ट में हमें बहुत कम सूचना मिलती है। रिपोर्ट में बताया कि किस स्टेट से कौन सी कम्प्लेंट आई है और किस को क्या लिखा गया। लेकिन इस के अलावा अगर इस रिपोर्ट में यह बताया जाता कि किस बार्डर पर कितने की [illegible] जनसंख्याधियों की है, उन की गली फीसदी के लिये स्कूलो का क्या इन्तजाम है तो ज्यादा अच्छा होता। लेकिन इस तरह की कोई इन्फार्मेशन नही है। इसके अलावा जो कास्टिट्यूशन में जो गारेन्टीज दी गई हैं उन पर कुछ अमल हुआ या नही, उन का कुछ ख्याल किया जाता है या नही, यह भी हम कुछ समझ नही पाते हैं। इस लिये कमिश्नर की रिपोर्ट मे जो कुछ हम देखना चाहते हैं वह नही है और उन की रिकमेन्डेशस भी इस में नहीं हैं। उदाहरण के लिये आध्र के लोग मैसूर स्टेट में कोलार डिस्ट्रिक्ट में कई जगह ५० परसेन्ट से ज्यादा है। उन लोगो के लिये वहा कितने स्कूल्स है, उन के बच्चों को मातृ भाषा में पढाने के लिये कोई इन्तजाम है या नही इस के बारे में कोई बात नहीं बताई गई है। वैसे ही उडीसा के बार्डर पर गजम जिला है, उस का एक हिस्सा कोरापेट है, उस के लिये क्या इन्तजाम किया गया है इस के बारे में भी कुछ नहीं है। इसी तरह से आध्र स्टेट में कन्नड माइनारिटी या उडिया माइनारिटी के लिये क्या इन्तजाम किया गया है, यह इन्फार्मेशन भी नही है, न इन के बारे में कुछ रिकमेन्डेशन दी गई है।

इसी सिलसिले में जो इडस्ट्रियल शहर हैं, बम्बई, दिल्ली, कलकत्ता ऐसे कई शहर हैं। हर जगह माइनारिटीज का सवाल आ रहा है। बच्चो को मातृ भाषा के द्वारा शिक्षा पाने का हक कास्टिट्यूशन से मिला हुआ है, लेकिन इस का इन्तजाम काफी तौर से नही हो रहा है। इस के बारे में इस सदन के जो कांग्रेस पार्टी के सदस्य श्री पाणिग्रही हैं उन्होने अपनी राय दी कि इस का क्या हल होगा। कांग्रेस के सदस्य श्री पाडे ने कहा कि उन को एक ही भाषा सीखनी होगी और वह हिन्दी होगी। हिन्दी जरूर सीखनी चाहिये क्योकि एक भाषा बननी है। हम हिन्दी को आगे बढाना चाहते हैं लेकिन मजबूर कर के, लोगो को मातृ भाषा में शिक्षा न दे कर के, जोर डाल कर हिन्दी को नहीं बढ़ाने बढाया जा सकता। इससे इस देश के नुकसान होगा और देश की यूनिटी को

[श्री रामजी]

खतरा आयेगा । इसलिये ऐसा निर्णय नहीं करना चाहिये । भारत में हर शख्स के लिये अपनी मातृभाषा में शिक्षा पाने का इन्तजाम करना चाहिये । ऐसा न कर के हिन्दी पढ़ने पर ही जोर देना ठीक नहीं है, क्योंकि हिन्दी को सब लोग प्यार करते हैं और उस को सीखने पर जोर देते हैं । आप की जहब के पहले से ही महात्मा जी ने नेशनल मूवमेंट में हिन्दी का प्रचार किया और अपने आप खुद उन्होंने हिन्दी को सीख लिया । लेकिन अब तो हिन्दी इस तरह के पढ़ाई जा रही है कि हिन्दी को मदद नहीं मिलती है । इससे हिन्दी के खिलाफ कुछ रिएक्शन हो रहा है । इस बात को हिन्दी भाषियों को समझना चाहिए । दूसरे लोगों की दिक्कत को उन्हें देखना चाहिए और अपनी बात पर जोर नहीं देना चाहिए । गैर हिंदी वालों को सुविधा देते हुए भारत की नेशनल भाषा को बढ़ाने की कोशिश करनी चाहिए पर ऐसा ख्याल उनका नहीं है ।

इतना ही नहीं, कल श्री भक्त दर्शन ने हिन्दी और उर्दू के झगड़े के बारे में बोलते हुए कहा कि वह दक्षिण वालों की सुविधा के लिए ही हिन्दी में संस्कृत को ला रहे हैं, नहीं तो वह उर्दू के शब्दों को नहीं छोड़ते । लेकिन जहां तक मैं जानता हूं कि आजकल जो संस्कृत के पद हिन्दी में आ रहे हैं उनसे भी दक्षिण वालों को दिक्कत पैदा हो रही है । लोग उन का स्वागत नहीं करते । ऐसे पद हिन्दी में इस्तेमाल होते हैं जिनको वहां कोई नहीं समझता । दक्षिण की हर भाषा में संस्कृत के कुछ पद इस्तेमाल होते हैं लेकिन आजकल हिन्दी में ऐसे पद लाए जाते हैं जिनको कोई नहीं समझता । उदाहरण के लिए, इस सदन में अपोजीशन के मेम्बरों को विरोधी सदस्य कहा जाता है । संस्कृत का ज्ञान केवल हिन्दी भाषियों को ही नहीं है बल्कि हर स्टेट की भाषा वालों को संस्कृत का कुछ ज्ञान है । अब जो यहां विरोधी सदस्य का इस्तेमाल किया जाता है तो "विरोधी" में एनीमी की झलक आती है । हम विरोधी के लिए प्रतिपक्षी का इस्तेमाल करें तो ज्यादा अच्छा होगा । जब संस्कृत के किसी शब्द का हिन्दी में इस्तेमाल किया जाए तो उसके बारे में बम्बई, बंगाल, आन्ध्र, केरल आदि राज्यों के पंडितों से भी सलाह लेनी चाहिए, लेकिन ऐसा नहीं किया जाता । बनारस और इलाहाबाद के पंडित जिन शब्दों को चाहते हैं उनको लाकर हिन्दी में मिला देते हैं । तो इस से दक्षिण वालों को बहुत दिक्कत होती है ।

कुछ लोग यहां उर्दू के खिलाफ बोले हैं । लेकिन दक्षिण में उर्दू का कोई मुखालिफ नहीं है । दक्षिण की भाषाओं में जिस तरह संस्कृत और अंग्रेजी के शब्द इस्तेमाल होते हैं उसी तरह से उर्दू के शब्द भी इस्तेमाल होते हैं । आन्ध्र में भी लोग उर्दू के सैकड़ों शब्दों को समझते हैं । उर्दू के शब्द इस्तेमाल करते हैं, उनको बोलते हैं । उर्दू के और संस्कृत के जिन शब्दों को लोग आसानी से समझ सकते हैं और जो भाषा में चल रहे हैं उनको सिलेक्ट करना चाहिए । ऐसे शब्दों से हिन्दी को मदद मिलेगी । जब हिन्दुस्तान में उर्दू का प्रचार हुआ तो उर्दू के बहुत से शब्द यहां की दूसरी भाषाओं में मिल गये जैसे कि संस्कृत के शब्द मिल गये । हिन्दी की रूपरेखा इस तरह नहीं बनानी चाहिए कि कुछ लोग अपनी पसन्द के संस्कृत के शब्द उस में मिला दें । उदाहरण के लिए भाषण के लिए हिन्दी में व्याख्यान शब्द इस्तेमाल किया जाता है जब कि हम लोग व्याख्यान का अर्थ कमेंट समझते हैं या उपन्यास समझते हैं । इसी तरह से विरोधी शब्द की भी बात है । मेरी सलाह है कि इस काम के लिए सब प्रान्तों की भाषा के पंडितों की एक समिति बनानी चाहिए जिसमें यूनीवरसिटी और कालिजों के भी पंडित शामिल हों और उनकी सलाह लेने के बाद ही हिन्दी में संस्कृत

शब्दों को मिलाना चाहिए । अपने मन के मुताबिक करने से हिन्दी का विरोध खड़ा हो सकता है । जब हिन्दी को राजभाषा बनाने के लिए आरगूमेंट हुआ था उस समय कहा गया था कि उर्दू और हिन्दी एक ही हैं, बहुत नजदीक हैं । लेकिन अब उर्दू हिन्दी के बीच विरुद्ध भावना पैदा हो रही है । ऐसा नहीं होना चाहिए इसलिए मेरा निवेदन है कि जहां तक हो सके हिन्दी या हिन्दुस्तानी बनाने में उर्दू के वे शब्द जो आसानी से समझे जा सकते हैं ले लेने चाहिएं और दूसरे राज्यों के पंडितों की सलाह से संस्कृत के भी शब्द ले लेने चाहिए । ऐसा करने से आसानी होगी और भाषा की समस्या भी हल होगी ।

श्री अब्दुल लतीफ (बिजनौर) : जनाब चेयरमैन साहब, मैं आपका बेइन्तिहा मशकूर व ममनून हूं कि आपने मुझको इस मसले पर बोलने की इजाजत दी ।

इस वक्त माइनारिटी लेंग्वेज कमीशन की रिपोर्ट पेश है उस पर यह बहस है । मैं समझता हूं कि इस वक्त तक जो तकरीरें हुई हैं वह इतनी मुफस्सिल और मुकम्मिल हैं कि अब मजीद बहस की कोई जरूरत बाकी नहीं रही । हाउस में जिस कदर बहस इस वक्त तक हुई है, सिवाय एक दो तकरीरों के, पूरी बहस इतनी संजीदगी के साथ हुई है कि इसकी तारीफ ही की जा सकती है । चन्द मिनट पहले एक तकरीर हुई है जिसमें कुछ कशीदगी के आसार पाये जाते हैं ।

ज़बान का मसला ऐसा नहीं है कि जिसमें तलखी और तुर्शी पैदा की जाये । ज़बानों के मसले बहुत अहम होते हैं । मैं यह समझता हूं कि संस्कृत एक ज़बान है, वह ज़बानों की मां है, और दूसरी ज़बानें उसकी बेटियां हैं जो कि हिन्दुस्तान की मुख्तलिफ भाषाएं हैं । हुकूमत का फ़र्ज़ है कि वह उन तमाम ज़बानों का तहफ्फुज़ करे । अगर यही तलखी जो कि आज पंजाब में नुमायां है चलती रही तो जो एक तलखी पाकिस्तान की शक्ल में पैदा हुई थी वह फिर पैदा हो सकती है ।

कफस के सानहे को मुद्दतें गुजरीं,
मगर अब तक चमकती है जो बिजली
आशियां मालूम होती है ।

वह तबाही और बरबादी जो मुल्क के अन्दर हुई है वह जिस वक्त सामने आती है और जो यह कंट्रोवरसी सामने आती है तो दिल कांपता है कि यह शकलें फिर पैदा हो रही हैं । हर जगह पर महात्मा जी को कोट किया जाता है । मैं समझता हूं कि इन हालात में खासकर इस हाउस में महात्मा जी का नाम न आये तो ज्यादा अच्छा हो । वह तो कहते थे :

शक्ति भी भक्ति भी भक्तों के गीत में है,
धरती के वासियों की मुक्ति प्रीत में है ।
काहूते कडुवे वचन कहो न कबहूं जान,
तुरत मनुज के हृदय में चुभत हैं जनु वाण ।

वहां तो सिर्फ प्रेम और मुहब्बत थी । यहां जबान के मामले में भी तलखी और तुरशी है । मिनिस्टर साहब ने जो अपना बयान दिया उन्होंने कहा है कि उर्दू जहां पली, बढ़ी और जहां इस ने परवरिश पाई और वो सिर्फ चन्द सूबे हैं यानी बिहार है, उत्तर प्रदेश है और दिल्ली है तो अब बिहार के लोगों ने जो तकरीरें की हैं वह हजूर के सामने हैं और दिल्ली मे जो कुछ हो रहा है वह भी आपके सामने है । मैं सिर्फ यू० पी० के मुताल्लिक कुछ अर्ज करना चाहता हूं और वह यह है :—

"दिल के फफोले जल उठे सीने के
दाग़ से, इस घर को आग लग गई
घर के चिराग़ से ।"

अब आज यू० पी० में उर्दू यतीम है लेकिन अब मैं तफसील में नहीं चाहता इस वास्ते कि इस वक्त आफिशिएल लेंग्वेज कमेटी ने होम मिनिस्ट्री का जो उर्दू के मुताल्लिक ऐलान हुआ है उसको क़बूल कर लिया है और अब उसको एक कानूनी हैसियत हासिल हो गई है । चाहता सिर्फ यह हूं कि उसका यू० पी० में जल्दी निफाज हो जाय और वह जल्द

श्री अब्दुल लतीफ]

अब जल्द अमल में आ जाय। मैं सिर्फ इतना अर्ज करना चाहता हूं कि आफिशिएल लैंग्वेज कमेटी ने होम मिनिस्ट्री का जो ऐलान हुआ है उर्दू के सिलसिले में उसको कबूल कर लिया है और उसको शामिल कर लिया है और इसलिए उसकी कानूनी हैसियत हो गई है। उसका निफाज उन सूबों में और खसूसन यू० पी० में हो जाना चाहिए। मैं उसके मुताल्लिक सिर्फ इतना ही अर्ज करना चाहता हूं।

कल इस के बारे में चन्द तकरीरें हुईं और मैं श्री भक्त दर्शन को उनकी कल की तकरीर के लिए मुबारकबाद देता हूं। बड़ी सुलझी हुई तकरीर थी और वह रुख उनका नहीं था जो कि मुझे अफसोस के साथ कहना पड़ता है कि हिन्दी प्रेमियों का अक्सर होता है। सही रुख तो लिव एंड लैट लिव का ही हो सकता है। जिन्दा रहो और जिन्दा रहने दो।

आज हमारे देश की राष्ट्रभाषा हिन्दी है। यकीन रखिये कि राष्ट्रभाषा को हम जिन्दा रखेंगे और उसमें कबीर और खानखाना जैसे लोग पैदा होंगे। लेकिन अगर हमारा सही रुख न रहा और यह रुकावट वाला रुख कायम रहा जो कि आज नजर आता है तो यकीन मानिये कि हिन्दुस्तान में कोई भी जबान जिन्दा नहीं रहेगी और हर जबान तबाह हो जायगी और मुल्क में गड़बड़ी पैदा हो जायगी।

दक्षिण में आज क्या हो रहा है। आज वहां हिन्दी के खिलाफ जिहाद चल रहा है। पंजाब में क्या हो रहा है ?

"बुलो बुलबों का गिला बुलबुले खुश लहजा न कर
तु गिरफ्तार हुई अपनी सदा के बायस"

यह जो कुछ हो रहा है मुझे यह कहने के लिए माफ किया जाय कि एक गलत रुख की बिना पर हो रहा है।

अब मेरी तो हुजूर एक तजवीज है जो कि मैं आपके सामने अर्ज करना चाहता हूं। वक्त कम है क्योंकि इससे पहले मफस्सिल तकरीरें हो चुकी हैं और सब कुछ कहा जा चुका है। मुझे कुछ ज्यादा कहना भी नहीं है। मेरी दरख्वास्त सिर्फ यह है कि दिल्ली या यू० पी० के अन्दर एक उर्दू यूनिवर्सिटी कायम की जाय जिसका कि जरिया तालीम सिर्फ उर्दू हो। जब हर एक जबान के वास्ते एक यूनिवर्सिटी कायम करने की कोशिश हो रही है तो मैं समझता हूं कि उर्दू की यूनिवर्सिटी भी कायम होनी चाहिए। मेरी तजवीज यह है कि दिल्ली या यू० पी० में एक उर्दू यूनिवर्सिटी कायम होनी चाहिए जिसमें कि जरिया तालीम उर्दू हो। उस्मानिया यूनिवर्सिटी के खत्म हो जाने के बाद उर्दू के जरिये तालीम की कोई यूनिवर्सिटी मुल्क में बाकी नहीं रही है और यह बहुत तकलीफदेह चीज है.....

एक माननीय सदस्य : अलीगढ़ यूनिवर्सिटी जो है ?

श्री अब्दुल लतीफ : यह उर्दू यूनिवर्सिटी नहीं है।

मेरा मतलब यह है कि जबान के मसले में जो कुछ मैंने आप से अर्ज किया है वह मसला ऐसा अहम है कि उस में तलखी और तुरशी नहीं आनी चाहिए और प्रेम और मुहब्बत होनी चाहिए। आज पंजाब सब से ज्यादा खतरनाक जगह है जहां कि यह चीज पैदा हो रही है। सरहदी सूबा है। वहां पर इस किस्म की कंट्रोवर्सी तकलीफदेह और नाकाबिले बर्दाश्त है और जो रुख है तकरीरों का और बहसों का वह अपनी जगह पर है जो कि आज बिलकुल गलत है और जिसके कि नतायज बहुत बुरे होने वाले हैं। मैं आप से यह अर्ज करना चाहता हूं कि इस तलखी और तुरशी को रोका जाय। मैं श्री दीवान चन्द शर्मा, श्री गोरे और दूसरे साहबान को उनकी कल की तकरीरों के लिए मुबारकबाद देता हूं। इन तकरीरों में बहुत

ایک زبان ہے - وہ زبانوں کی ماں ہے- اور [illegible]دوسری زبانیں اس کی بیٹیاں ہیں - جوکہ ہندوستان کی مختلف بھاشائیں ہیں - حکومت کا [illegible]فرض ہے کہ وہ ان تمام زبانوں کا تحفظ کرے - اگر یہی تلخی جو کہ آج پنجاب میں نمایاں ہے قائم رہی - تو جو ایک تلخی پاکستان کی [illegible]شکل میں پیدا ہوئی تھی وہ پھر پیدا ہو سکتی ہے

قفس کے سانحے کو مدتیں گزریں - مگر اب تک چمکتی ہے جو بجلی آشیاں معلوم ہوتی ہے -

وہ تباہی اور بربادی جو ملک کے اندر ہوئی ہے - وہ جس وقت سامنے آتی ہے اور جو یہ کنٹروورسی سامنے آتی ہے - تو دل کانپتا ہے کہ یہ شکلیں پھر پیدا ہو رہی ہیں - ہر جگہ پر مہاتما جی کو یاد کیا جاتا ہے - میں سمجھتا ہوں کہ ان حالات میں خاص کر اس ہاؤس میں مہاتما جی کا نام نہ آئے تو زیادہ اچھا ہو وہ تو کہتے تھے -

شکتی یہی بھگتی یہی بھگتوں کے گیت میں ہے - دھوتی کے باسیوں کی مکتی پریت میں ہے - کاہو تے کروے بچن کہو نہ کہیوں جان - ترت ملیچ کے ہوئے میں جیہت ہیں جلو بان -

وہاں تو صرف پریم اور محبت تھی - یہاں زبان کے معاملے میں بھی تلخی اور ترشی ہے -

منسٹر صاحب نے جو اپنا بیان دیا ہے انہوں نے کہا ہے کہ اردو جہاں سنجیدگی کے ساتھ اس مسئلے کو لیا ہے اور اردو کی حمایت میں جو انہوں نے اپنی تقریر میں فرمایا اسکے لئے انہیں مبارکباد دیتا ہوں - اس تقریروں کے بعد مجھے اسکے متعلق کچھ زیادہ عرض کرنے کی ضرورت نہیں رہی صرف تجدید کی وجہ سے تقریر کرنا گوارا کیا اور میں پھر ایک بار آپکا شکریہ ادا کرتا ہوں کہ آپنے مجھے بولنے کا موقع دیا لیکن میں پورا وقت لینا ضروری نہیں سمجھتا اور اپنی تقریر ختم کرتا ہوں -

[عبداللطیف(بجاپور)-جناب چیئرمین صاحب - میں آپ کا بے انتہا مشکور و ممنون ہوں کہ آپ نے مجھ کو اس مسئلہ پر بولنے کی اجازت دی -

اس وقت مائناریٹی لینگویج کمیشن کی رپورٹ پیش ہے - اس پر یہ بحث ہے - میں سمجھتا ہوں کہ اس وقت تک جو تقریریں ہوئی ہیں وہ اتنی مدلل اور مکمل ہیں کہ اب مزید بحث کی کوئی ضرورت باقی نہیں رہی- ہاؤس میں جس قدر بحث اس وقت تک ہوئی ہے - سوا ایک دو تقریروں کے - پوری بحث اتنی سنجیدگی کے ساتھ ہوئی ہے کہ اس کی تعریف ہی کی جا سکتی ہے - چند منٹ پہلے ایک تقریر ہوئی ہے - جس میں کچھ کشیدگی کے آثار پائے گئے -

زبان کا مسئلہ ایسا نہیں ہے کہ جس میں تلخی اور ترشی پیدا کی جائے- یہ زبانوں[3] کے مسئلے بہت اہم ہوتے ہیں - میں سمجھتا ہوں کہ سنسکرت

کل اس کے بارے میں چند باتیں ہوئیں اور میں شری پنگت دیشن کو ان کی کل کی تقریر کے لئے مبارکباد دیتا ہوں - بڑی سلجھی ہوئی تقریر تھی اور وہ رخ ان کا نہیں تھا جو کہ مجھے افسوس کے ساتھ کہنا پڑتا ہے کہ ہندی پریمیوں کا اکثر ہوتا ہے - صحیح رخ تو یہ ہے اینڈ لیٹ یہ کا ہی ہو سکتا ہے (زندہ رہو اور زندہ رہنے دو)-

آج ہمارے دیش کی راشٹربھاشا ہندی ہے - یقین رکھئے کہ راشٹربھاشا کو ہم زندہ رکھینگے اور اس میں کبیر اور خانخاناں جیسے لوگ پیدا ہوں گے لیکن اگر ہمارا صحیح رخ نہ رہا اور یہ رکاوٹ والا رخ رہا جو کہ آج نظر آتا ہے تو یقین مانیے کہ ہندوستان میں کوئی بھی زبان زندہ نہیں رہیگی اور ہر زبان تباہ ہو جائیگی اور ملک میں کوہرزی پیدا ہو جائیگی -

دکھن میں آج کیا ہو رہا ہے - آج وہاں ہندی کے خلاف جہاد چل رہا ہے - پنجاب میں کیا ہو رہا ہے -

گل و گلچمن کا گلہ بلبل خوشی لہجہ نہ کر - تو گرفتار ہوئی اپنی صدا کے باعث -

یہ جو کچھ ہو رہا ہے مجھے یہ کہنے کے لئے معاف کیا جائے کہ ایک غلط رخ کے ساتھ ہو رہا ہے - اب میری تو حضور ایک تجویز ہے جو کہ میں آپ کے سامنے عرض کرنا چاہتا ہوں -

[شری عبدالطیف]

پلی بڑھی اور جہاں اس نے پرورش پائی وہ صرف چند صوبے ہیں یعنی بہار ہے - اتر پردیش ہے اور دلی ہے تو اب بہار کے لوگوں نے جو تقریریں کی ہیں وہ حضور کے سامنے ہیں اور دھلی میں جو کچھ ہو رہا ہے وہ بھی آپ کے سامنے ہے - میں صرف یو - پی - کے متعلق کچھ عرض کرنا چاہتا ہوں اور وہ یہ ہے -

دل کے پھپھولے جل اٹھے سینے کے داغ سے اس گھر کو آگ لگ گئی گھر کے چراغ سے -

آج یو - پی - میں اردو مقیم ہے لیکن - اب میں تفصیل میں نہیں جانا چاہتا اس واسطے اس وقت آفیشیل لینگویج کمیٹی نے ہوم منسٹری کا جو اردو کے متعلق اعلان ہوا ہے اس کو قبول کر لیا ہے اور اب اس کو ایک قانونی حیثیت حاصل ہو گئی ہے - چاہتا صرف یہ ہوں کہ اس کا یو - پی- میں جلد نفاذ ہو جائے اور وہ جلد از جلد عمل میں آ جائے - میں صرف اتنا عرض کرنا چاہتا ہوں کہ آفیشئل لینگویج کمیٹی نے ہوم منسٹری کا جو اعلان ہوا ہے اردو کے سلسلے میں اسکو قبول کر لیا ہے اور اس کو شامل کر لیا ہے اور اس لئے اس کی قانونی حیثیت ہو گئی ہے - اس کا نفاذ ان صوبوں میں اور خصوصاً یو - پی - میں ہو جانا چاہئے - میں اس کے متعلق صرف اتنا ہی عرض کرنا چاہتا ہوں -

پرداشت ہے اور جو رخ ہے تقریروں کا اور بحثوں کا وہ اپنی جگہ پر ہے جو کہ آج بالکل غلط ہے اور جس کے کہ نتائج بہت برے ہونے والے ہیں - میں آپ سے یہ عرض کرنا چاہتا ہوں کہ اس تلخی اور ترشی کو روکا جائے - میں شری دیون جلد شرماشری گوپی اور دوسرے صاحبان کو ان کی کل کی تقریروں کے لئے مبارکباد دیتا ہوں - ان تقریروں میں آپ نے بہت سنجیدگی کے ساتھ اس مسئلہ کو لیا ہے اور اردو کی حمایت میں جو انہوں نے اپنی تقریر میں فرمایا اس کے لئے انہیں مبارکباد دیتا ہوں - ان تقریروں کے بعد مجھے اس کے متعلق کچھ زیادہ عرض کرنے کی ضرورت نہیں رہی صرف تجویز کی وجہ سے تقریر کرنا گوارا کیا اور میں پھر ایک بار آپ کا شکریہ ادا کرتا ہوں کہ آپ نے مجھے بولنے کا موقعہ دیا لیکن میں پورا وقت لینا ضروری نہیں سمجھتا - اور اپنی تقریر ختم کرتا ہوں-]

Mr. Chairman: The hon Minister

Shri L. Achaw Singh (Inner Manipur). None from our Group has spoken I request that I may be allowed at least five minutes.

Mr. Chairman: I tried as much as possible to squeeze in some more Members. His name was not there in the beginning. I tried, but I am sorry. We must have the benefit of the Minister's reply.

Shri L. Achaw Singh: I want only five minutes.

Shri Datar: No, Sir. I have now only 25 minutes, not even 30.

وقت کم ہے کیوں کہ اس پر بہت مفصل تقریریں ہو چکی ہیں اور سب کچھ کہا جا چکا ہے - مجھے کچھ زیادہ کہنا بھی نہیں ہے - میری تو خواہش صرف یہ ہے کہ دلی یا یو - پی - کے اندر ایک اردو یونیورسٹی قائم کی جائے جس کا کہ ذریعہ تعلیم صرف اردو ہو - جب ہر ایک زبان کے واسطے ایک یونیورسٹی قائم کرنے کی کوشش ہو رہی ہے - تو میں سمجھتا ہوں کہ اردو کی یونیورسٹی بھی قائم ہونی چاہیئے - میری تجویز یہ ہے کہ دلی یا یو - پی - میں ایک اردو یونیورسٹی قائم ہونی چاہیئے جس میں کہ ذریعہ تعلیم اردو ہو -

عثمانیہ یونیورسٹی کے ختم ہو جانے کے بعد اردو کے ذریعہ تعلیم کی کوئی یونیورسٹی ملک میں باقی نہیں رہی ہے اور یہ بہت تکلیف دہ چیز ہے -

ایک مسلمہ حقیقت - علی گڑھ یونیورسٹی جو ہے -

شری عبداللطیف یہ اردو یونیورسٹی نہیں ہے - میرا معروضہ یہ ہے کہ زبان کے مسئلہ میں جو کچھ میں نے آپ سے عرض کیا ہے وہ مسئلہ ایسا اہم ہے کہ اس میں تلخی اور ترشی نہیں آنی چاہیئے اور پروبلم اور معمہ ہونی چاہیئے - آج پنجاب سب سے زیادہ خطرناک جگہ ہے جہاں کہ یہ چیز پیدا ہو رہی ہے - سوچھی ہوئی ہے - وہاں پر اس قسم کی [illegible] اور [illegible]

[Shri Datar]

Mr. Chairman, I am obliged to the hon. Members for the numerous constructive and valuable suggestions they have made. They have also pointed out certain deficiencies in the Report.

The point that has been stressed by numerous hon. Members is that the Report is neither complete nor satisfactory. After anticipating this objection, I pointed out how the Commissioner for Linguistic Minorities had to deal with this subject for the first year under certain difficulties. The difficulties were that this was a new problem to the State Governments and, therefore, he had to depend entirely on their replies. Sometimes, these replies came rather late. That is the first point which has to be properly appreciated.

Secondly, the information required is in respect of matters not relating to urban centres but concerning various rural centres throughout the length and breadth of the States. Take, for example, the question of primary education. In such cases, naturally the information has to be collected by the various State Governments from their officers at the lower, and perhaps even the lowest, levels. As this was entirely a new subject which had been introduced for the first time, certain difficulties arose. There was some delay in receiving replies. But that does not detract from the value of the Report to the extent that it is there.

I may also point out in this connection that the Commissioner for Linguistic Minorities is in the same position as the Commissioner for Scheduled Castes, Scheduled Tribes and other backward classes. My hon. friend, Shri Goray, will kindly note that the wording used in articles 338 and 350B is almost identical. There is no such distinction as the one that he sought to make out. There is one special circumstance in the former case. That is that we make grants to State Governments for the welfare of the Scheduled Castes and Scheduled Tribes. That is a factor which naturally weighs with State Governments. Therefore, in some cases the position of the Commissioner for Scheduled Castes and Scheduled Tribes is better than that of the Commissioner for Linguistic Minorities. Here there is no question of any grants as such. All that has to be done by him is to investigate and report. Let the House understand the position very clearly, as I have pointed out on numerous occasions in connection with the Report of the Commissioner for Scheduled Castes and Scheduled Tribes, let it be clearly understood that the executive agency is the State Government. This is a State matter. What has been done by us is to institute a particular machinery for the purpose of collecting all necessary material in the first instance, and secondly for undertaking such investigation as is possible in the circumstances of each case. After such investigation has been made and after his opinion has been duly recorded, it is sent to the State Governments for proper action. We follow this up with a request to them that inasmuch as this is a matter that has been investigated by an independent officer—in this case an officer who had held one of the highest judicial posts in the land—his conclusions are entitled to weight. My hon. friend, Prof. Sharma said that a younger officer, younger in spirits, according to him, or age, would have done the job better. But, in this particular case, there are certain definite points involved. We are aware that oftentimes controversies are raised. Two sides are often there. And, when there are two sides, it is natural and it is advisable to have as our Commissioner an officer who knows how to bring a judicial outlook to bear upon the differences between the two parties and who can be expected or trusted to settle the matter according to the highest cannons of judicial dictum.

These are the points which have to be taken into account and that is the reason why this high officer was persuaded to accept this office. It is quite correct that in the years which follow we shall have a fuller report

and we shall have a report which deals with the various subjects.

Secondly, the purport of investigation should also be understood. So far as this investigation is concerned, it is carried on by the officer on the basis first of information supplied. Sometimes complaints that are made or representations that are despatched are either one-sided or exaggerated. It is, therefore, necessary for him to find out the other side. That he can do by visiting the various States, by meeting the representatives of the various delegations. We have an officer who carries on this work in as judicial a manner as possible.

14.42 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

I have also pointed out that he has visited some places already. And, whenever he feels that he should visit any particular place, he is entitled to do so; and, I am quite confident that when there are grounds for a reasonable belief that there are genuine differences between parties and parties based on linguistic considerations, he will surely go there and find out what the particular difficulties are.

The other side also should be noted in this connection. It would not be right, neither would it be desirable on the part of the Commissioner for Linguistic Minorities to undertake what we may call a roving tour throughout the State inviting people to give their representations or complaints. That would not be proper also because thereby it is likely that a large number of bogus claims from both sides—I am not prepared to say that it is only from one side—are likely to come up.

The object we have in laying down these safeguards and wishing the State Governments to implement them as far as possible is to keep the minority communities as contented as possible. This can be done by removing all their legitimate grievances. But, as I have said, the minority communities should not always think that they are a separate entity by themselves and that for their development, for their existence, for all time to come, they have to depend only upon the safeguards. After all, they are honourable members of the society in the various States; they are entitled to all the rights. And, I hope, they will, subject to the implementation of proper safeguards, try to harmonise themselves with the majority community as well. That is the proper standard which we have to take into account.

Certain hon. Members made specific references to certain complaints. My hon. friend, Shri Mahanty brought in the accusation of genocide. I am afraid that he has used that expression which is entirely irrelevant so far as the facts of this are concerned. After all, all the people are one—Oriyas, Biharis, Bengalis or Andhras. After all, we have the proud privilege of belonging to the same country and, therefore, language should not be made the ground of distinction or difference. It ought to be a unifying factor as well. But, if there are really any such instances, then, surely, they will be looked into.

In respect of certain territories that my hon. friend made a reference to, I may point out here that the Commissioner did not receive any such complaints at all. Whenever he receives any such complaints it is his duty to go into them and find out the reactions of the State Government and then come to a correct decision.

Shri Mahanty (Dhenkanal): Were the terms of reference of the Linguistic Commissioner known? Did he ever invite delegations? It was all done in an atmosphere of secrecy.

Shri Datar: That was what I was pointing out. The appointment of the Linguistic Commissioner was a matter which was known to all because it was discussed here. A number of

[Shri Datar]

questions also were put relating to the work done by the Commissioner and they were answered on the floor of this House. I know that whatever happens on the floor of Parliament receives the widest circulation. Oftentimes, whenever certain questions were asked and answered in a particular way, I received letters from the corners of India as to why I gave the answers in a particular way. That gives me the greatest sense of satisfaction, that our people are alert. Therefore, it is difficult to believe that none know of the appointment of such an officer. All the same, I may also point out that whenever the officer goes on tour, he gives intimation to the persons who have made representations about his programme. In some cases, through the seven States he has toured, he met various delegations also. These delegations could not have met him unless as they knew his tour programme or his time table All the same, I may point out to my hon. friend that everything possible will be done so far as this is concerned.

Shri B. Das Gupta (Purulia): One thing I want to ask. If the hon. Minister refers to my speech he will find that I have referred to certain parts in the district of Singhbhum .

Shri Datar: Will the hon Member speak a little loudly? I cannot follow him.

Shri B. Das Gupta: I have referred in my speech to some parts of Singhbhum district. I may just inform him that some complaints were sent to the Home Minister regarding their grievances.

Mr. Deputy-Speaker: Order, order.

Shri Datar: May I point out to the hon. Member that in this connection the copies of the debate that has gone on in this House for two days and in the other House today will be sent to the Commissioner for Linguistic Minorities with a direction that he should look into all those cases—cases of commission and omission. And, I am confident that he will deal with all these questions as expeditiously as possible.

Then, my hon. friend Shri Khadilkar made a reference to the question—and Shri Goray also brought in that—of border adjustments. So far as that is concerned, it is a territorial matter and I am not going into the details of it for the simple reason that it is irrelevant to the question that we have before us. That is a larger question which can be considered apart but not in connection with the report of the Commissioner for Linguistic Minorities. Here what we are dealing with is the right or the safeguards of the linguistic minorities as they are either in Bombay or Mysore or in any of the 14 States and territories. My hon. friend has contended that Kannada was being pushed up and Marathi was being neglected. That is not correct What is being done is that the principle which is being followed everywhere is also followed here. Wherever there are schools for linguistic minorities, then the regional language is taught to them as the second compulsory language The mother tongue is there. In fact in the four districts of the former Bombay State, the number of Marathi schools has increased after the States reorganisation. On one point, my hon friend was entirely misguided or misinformed. He brought in this Parvati Devi College and stated that it was not receiving any grant at all.

Shri Khadilkar (Ahmedabad): Sir on a point of personal explanation. I have never said that it was not receiving any grant, I have got the official version here. I have said that there are two grievances: firstly, affiliation to the Poona University.

Shri Datar: I am not dealing with affiliation here.

Shri Khadilkar: I will read the relevant passage; I have the original with me.

Shri Datar: The hon. Member has made a specific reference.

Shri Khadilkar: The hon. Minister is perhaps, carried away by local feelings.

Shri Datar: I am not carried by anything. I am not carried by local feelings at all.

Shri Khadilkar: I will not take the time of the House. I will just read one or two sentences. I have said:

> "This college used to get funds from the former Bombay State and it was part of the Bombay State. Today it is difficult to get aid . . ."

Shri Datar: That is entirely wrong.

Shri Khadilkar: I said further:

> "It is laid down that there should not be a step-motherly attitude towards these educational institutions. But it is not getting enough aid."

So, my information is quite correct.

Shri Datar: I shall give the official information.

Shri Khadilkar: The Bombay Government stood security for a loan of Rs. 50,000 from the State Co-operative Bank. Now, the loan is mature and your State Government is not furnishing that security and therefore, they are in difficulties. I do not know whether you have got some connections but I have some connections with the educational institutions . . . (*Interruptions.*)

Mr. Deputy-Speaker: It should not be such a long speech.

Shri Datar: It is entirely unfair. I am afraid that his statement is not borne out by facts because I have got the figures.

Mr. Deputy-Speaker: Now ,he qualifies the word 'aid' by the word 'enough'. Whatever is given is not enough.

Shri Datar: Even if it is qualified by the word 'enough', it is not correct. In 1956-57, Rani Parvati Devi College was getting Rs. 22,065. After the reorganisation took place in November, 1956, we continued the grant on the Bombay-scale and in 1956-57 the grant given was Rs. 23,986. In the next year, that is 1958-59, the amount has been incr d by nearly Rs. 5,000 and they got Rs. 28.379.

Mr. Deputy-Speaker: Then the hon. Member will say that the need for grants is more.

Shri Khadilkar: The number of students has gone up.

Shri Datar: He is my personal friend and I know him well. We were together in the jail for one year.

Mr. Deputy-Speaker: We now appreciate why the rub is there.

Shri Datar: My hon. friend has entirely been swayed away by information which is far from correct—I shall put it at the mildest. So far as the other questions are concerned, they are being considered and they will be considered. This question is common to all. The Poona University Act and the Karnataka University Act were passed by the same Legislature. They have got the same rule—I believe it is section 5, if I mistake not—according to which if a college has to be affiliated to a University outside the limits of the particular State, the Governor or the Government—I am subject to correction—should do it. Therefore, at that level it can be considered. But so long as the college is there, no discrimination has been made in regard to the grants. In fact the grant is being increased.

In another thing also, my hon. friend is—may I use the word, hopelessly—misguided. I refer to the Marathi Training College, Belgaum. Shri Khadilkar has stated that the trainees from the Marathi area, that is, outside Mysore State, are not allowed to be taken to that college and the number

[Shri Datar]

of Marathi teachers joining the college from the Mysore State is not enough so that the college is suffering for want of strength. The Director of Education says that they can depute as many teachers as the college wants from the Mysore State itself because there are enough Marathi schools in the State For the edification of my hon friend I may say that there is another very big college in Belgaum, the Lingaraj College which has got a Marathi Division by itself There are students who take Marathi language No injustice or hardship is caused to them at all It is our policy that wherever they live, they are entitled to some safeguards

Shri Khadilkar: On a small personal explanation

Shri Datar: I would like to finish, Sir There is very little time .. *(Interruptions)*

Mr. Deputy-Speaker: He is not giving way.

Shri Datar. want to consider other areas also and finish—other areas than Belgaum and Mysore From other areas also, I have received information from the various State Governments Something was said about the Mahasamund Tehsil of Raipur District Some hon Member gave a population figure which was not correct The Oriya speaking population comes to 1 97 lakhs or 36 per cent of the population

Shri Mahanty: May I interrupt?

Shri Datar: I have requested the State Government to look into complaints, if any, and the State Government are looking into the matter and they will furnish a report, in due course, to the Commissioner for Linguistic Minorities

Some hon Member has stated that the population of the Darjeeling district was 90 per cent Nepalese-speaking I am afraid it is not correct It is only about 30 per cent or so. The State Government are trying their best to introduce there the benefits to which they are entitled

So far as the Bihar-Orissa border is concerned, these complaints were forwarded to the State Government. We received them and we sent them there I may read out the reply of the Bihar State Government in respect of the claims made about injustice to the Oriya language

> "According to the policy of the State Government thoughout the primary and middle school stages, the medium of instruction is the mother tongue of the child subject to the condition that the number of students speaking a minority language should be at least 40 in the whole school or at least 10 in a class"

In so far as Bengali primary schools of Chandil, Ichagarh and Patamda Thanas of Distt Singbhum, the Chief Minister has observed as follows

> "Far from closing schools in which the medium of instruction is Bengali "

Shri B. Das Gupta: We demanded that there should be an enquiry, because it was misleading.

Mr. Deputy-Speaker: Order, order The hon Minister is not yielding

15 hrs

Shri Datar: The Chief Minister has observed·

> "Far from closing schools in which the medium of instruction is Bengali or converting them into Hindi schools, several now Bengali medium schools (9) have been opened in those areas, existing schools upgraded (4) and a number of Bangla knowing teachers appointed."

Sir, I would not like to go into all the complaints Had these complaints come to us earlier we would have requested the Commissioner for Lin-

guistic Minorities to look into them properly and to let us have the benefit of his own advice. I would request hon. Members, whenever they have any *prima facie* satisfactory material for such complaints they may kindly pass it on to me. I shall have the matter fully enquired into.

So far as India is concerned, Sir, India is one. We have no desire to have the interests of the minorities sacrificed in any place. I am anxious that the linguistic minorities also treat themselves as full members of the community of the State concerned. It is only that way that we shall be able to bring about unity.

One hon. Member, I believe it was Shri Goray, rightly pointed out that language has been raising questions larger, more vehement and perhaps more controversial than even religion. Let us try to take a lesson from the precaution that my hon. friend has rightly given. I agree that this question should be approached solely from the view point of the legitimate educational and other needs of the linguistic minorities. Let there be no fanaticism on either side. I again repeat that the majority community has to win the confidence of the minority community, otherwise things will not be good.

Sir, I again thank all the hon. Members for the suggestions that they have made. I am quite confident that the next year's report will contain more information and will have the effect of settling a number of points that now are before the various linguistic minorities. I am also confident that they will bring together and cement the ties of cordiality and brotherhood between the majority community on the one hand and the minorities on the other.

Mr. Deputy-Speaker: I shall now put the amendments to the vote of the House. The question is:

That at the end of the motion, the following be added, namely:—

"and is of the opinion that—

(a) the Report is an incomplete one and does neither cover the period nor the terms of reference in full, as directed by the President, under article 350B of the Constitution and to that extent is unconstitutional;

(b) the Commissioner for Linguistic Minorities has failed to investigate all matters relating to the safeguards provided for in the Constitution;

(c) the Commissioner for Linguistic Minorities has failed to investigate the suppression of cultural and other rights guaranteed to the Oriya minorities in Seraikella and Singbhum Sadar Sub-divisions in Bihar and in the Mahasamund tehsil of Raipur district in Madhya pradesh."

(1)

The motion was negatived.

Mr. Deputy-Speaker: The question is:

That at the end of the motion, the following be added namely:—

"and regrets the failure in implementing the safeguards for linguistic minorities, in the case of Bengali and Oriya speaking minorities in the State of Bihar."

(2)

The motion was negatived.

Mr. Deputy-Speaker: I shall now put the original motion to the vote of the House. The question is:

"That this House takes note of the Report of the Commissioner for Linguistic Minorities for the period 30th July, 1957 to 31st July, 1958, laid on the Table of the House on the 8th May, 1959."

The motion was adopted.